

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
CP/113/ND/2023

IN THE MATTER OF:

Gaurang Gupta	...	Petitioner
Versus		
Srm Banquets Private Limited	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the petitioner and Learned Counsel for the respondent are present. Learned Counsel for the respondent has submitted that they have filed reply, however, the same is not available on e-portal of this Tribunal. Respondent is directed to take steps for curing the defects and upload the same on e-portal of this Tribunal. Let this matter be posted to 27.08.2024.

_____ Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)